

[3418]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 28409 OF 2024

Between:

Vishwapathi Vivek Aryan, S/o.Vishwapathi Anand Kumar, Aged about 20 years, Occ.
Student, R/o.H.No.30-265/8/83/1/1, Road No.2, Geetha Nagar Colony, Old
Safilguda, Medchal Malkajgiri, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Medical and Health
Family Welfare Department, Secretariat Buildings, Hyderabad - 500 055.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its
Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue an appropriate Writ, Order or Direction, more particularly one in
the nature of Writ of Mandamus, declaring the action of the respondents
particularly the 2nd respondent in not considering the petitioners request and
not allowing for exercising web options for admission into MBBS/BDS course
under Management Quota B and C Category in next phase of counseling for the
academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently
direct the respondents to consider and permit the petitioner for exercising web
options for admission into MBBS/BDS course under Management Quota B and
C category for the academic year 2024-25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner's request for exercising web options under Management Quota B and C Category for admission into MBBS/BDS course in the next phase of counselling for the academic year 2024-25, pending disposal of writ petition.

Counsel for the Petitioner : SRI MEGHANA ADDLA SUNEEL

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28409 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Meghana Addla Suneel, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') for respondent No.2.

2. With consent of the learned counsel for the parties, the Writ Petition is heard finally.
3. In this Writ Petition, the petitioner, *inter alia*, seeks a direction to the University to permit the petitioner to exercise web options for admission into MBBS/BDS Course under Management Quota 'B' & 'C' Category for the academic year 2024-2025 and consider his case in next phase of counseling.
4. Facts giving rise to filing of this Writ Petition briefly stated are that the petitioner is the student seeking admission into MBBS/BDS course in the State of Telangana. The petitioner participated in the NEET Undergraduate Examination and has

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secured All India Rank of 248623. The grievance of the petitioner in this Writ Petition is that the University is not permitting him to exercise web option for admission to the course of MBBS/BDS under Management Quota 'B' & 'C' Category for the academic year 2024-2025.

5. Learned counsel for the petitioner submitted that with regard to the grievance of the petitioner, the petitioner be permitted to submit a representation before the University and the Writ Petition may be disposed of with a direction to the University to consider the said representation in a time-bound manner.

6. Learned Standing Counsel for the University fairly submits that in the event the petitioner submits a representation, the same shall be considered by the University.

7. In view of the aforesaid consensus arrived at between the parties, without entering into the merits of the matter, the Writ Petition is disposed of with a direction that the petitioner shall submit a representation to the University with regard to his grievance. Upon such representation being made, the University shall consider and decide the same within a period of three (03) days thereafter. No order as to costs.

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As a sequel, miscellaneous applications pending, if any, shall stand closed.

SD/-K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, State of Telangana, Hyderabad.
2. The Registrar, KNR University Health Sciences Warangal.
3. One CC to SRI MEGHANA ADDLA SUNEEL, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW ,High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Scinces, Warangal. [OPUC]
6. Two CD Copies.

BSK

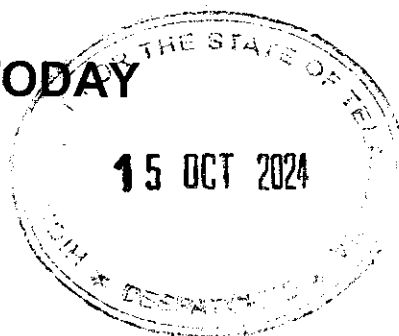
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BS

HIGH COURT

DATED:14/10/2024

CC TODAY



ORDER

WP.No.28409 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9) Copies

Bms
15/10/24